

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-606(PB)/2018

IN THE MATTER OF:

Gurucharan Singh Soni & Kuldeep Kaur Soni Applicant/petitioner
Vs.
Unitech Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner: Mr. G.K Jain, CA
For the Respondent(s): -

ORDER

Learned counsel for the applicant has made a reference to an order passed by the Appellate Tribunal wherein the order passed by this Tribunal was challenged and the matter has been remanded back. The aforesaid order has not been placed on record because it would be necessary to proceed in accordance with the observations made by the Appellate Tribunal. Accordingly, learned Authorised Representative prays and is granted time for placing on record the order passed by the Appellate Tribunal. Let the needful be done within two weeks.

List on 03.07.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)